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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
[DEPARTMENT OF REVENUE]

NEW DELHI: THE 31st JULY, 1990.

NOTIFICATION
(INCOME-TAX)

No. 87/6 (F.No. 176/37/89-ITA.I): In exercise of the powers conferred by clause (b) of sub-section (2) of section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulmigu Veerateswarar Temple, Keelaiyur, Tamilnadu" as one of historical importance in the State of Tamilnadu for the purpose of the said section.

Anand Kishore
(ANAND KISHORE)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Secretary, The Renovation Committee, Sri Veerateswar Temple, Keelaiyur & P.O.-605753, Tirukoilur, S. Dist., Tamilnadu, subject to the conditions that the donations received will be utilised exclusively for renovation/repair work and separate books of accounts will be maintained for this and submitted to the Commissioner of Income-tax, Tamilnadu-V, Madras.
2. The Commissioner of Income-tax, Tamilnadu-V, Madras with ref. to his letter C.No.2039(19)/89-90/TN.V dated 22-3-1990. He is requested to review the cases after every three year regarding the utilisation of donations by obtaining relevant accounts for from the respective religious authorities.
3. All Chief Commissioners & All Directors of Income-tax.
4. The Comptroller & Auditor General of India, New Delhi.

Anand Kishore
(ANAND KISHORE)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.